

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SARASWATI UDYOG INDIA LIMITED (IN LIQUIDATION)

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Saraswati Udyog India Limited
2.	Date of incorporation of corporate debtor	03/01/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02102TZ1992PLC003585
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 163, Thirunagar Colony, Erode, Tamil Nadu – 638 003. Principal Office/Factory: Kabilarmalai-Thidumal Rd, Periasolipalayam, Paramthi Velur, Namakkal, Tamil Nadu- 637 204.
6.	Date of closure of Insolvency Resolution Process	08-05-2023
7.	Liquidation commencement date of corporate debtor	09-05-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Gopalsamy Ganesh Babu, Registration No. IBBI/IPA-002/IP-N00246/2017-18/10731
9.	Address and e-mail of the liquidator, as registered with the Board	986, H Block, 24th Street, Anna Nagar West. Chennai – 600 040. babu@finrespro.com
10.	Address and e-mail to be used for correspondence with the liquidator	986, H Block, 24th Street, Anna Nagar West. Chennai – 600 040. ganeshbabugopal007@gmail.com
11.	Last date for submission of claims	08-06-2023

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the **Saraswati Udyog India Limited on 09-05-2023**.

The stakeholders of the **Saraswati Udyog India Limited** are hereby called upon to submit their claims with proof on or before **08-06-2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



G. Ganesh Babu

Gopalsamy Ganesh Babu
Liquidator of Saraswati Udyog India Limited
Registration No. IBBI/IPA-002/IP-N00246/2017-18/10731

Date: 13-05-2023
Place: Chennai

Hubballi: Shettar loses by margin of 32,053 votes

The Congress candidate was aiming for a seventh consecutive win from the constituency but voters stood firmly behind the BJP

PRAMODKUMAR VAIDYA @ Hubballi

IN one of the biggest upsets in the state assembly polls 2023, high-profile Congress candidate Jagadish Shettar lost from Hubballi-Dharwad Central constituency by a margin of over 34,053 votes to first-time Mahesh Tenginkai of the BJP.

It was more of a battle of prestige for Shettar, who after being denied ticket by the BJP, crossed over to the Congress, days before the polling day. Shettar was aiming for a seventh consecutive

win from the constituency, but the voters stood solidly behind the BJP, ensuring the highest ever margin recorded in the history of the constituency.

Shettar's defeat in his own backyard is a huge setback for him as he had been winning the seat since 1994. His idea of changing the party definitely did not go down well with the voters. The constituency has largely been anti-Congress, except for a few initial elections.

Of the total 15 hustings, five were won by the Congress and

the remaining 10 have been shared by Janata Party (three) and BJP (seven). The constituency became a bastion of the safe party after it took up the Idgah Maidan movement in the early 1990s and won for the first time in 1994. Shettar seems to have not realised it and put his personal prestige at stake to fight against the party he built.

In the final tally, Tenginkai received 90,408 votes against Shettar's 60,355. Also, it is the highest

ever votes cast for candidates of both parties in the constituency. While the BJP got over 25,000 more votes as compared to the 2018 election, the Congress got just over 5,000 voters.

High-octane and organised campaigning by BJP workers and equally inactive Congress workers are being being attributed as the reasons for Shettar's defeat. However, Shettar blamed it on the money power of the BJP. "The BJP took it as a challenge and used every

trick in the book, including intimidating my followers with IT and ED raids, to ensure my defeat. They also created fear among the voters", he told The New Sunday Express.

On the contrary, Tenginkai said that voters of the constituency have once again proved that they are always with BJP. He attributed his victory to the teamwork of the party leaders and the hardwork of party workers. He also said his win is due to the blessings of his earlier Guru (Shettar).



BJP fielding new faces did not impress K'taka voters

CONTINUED FROM PAGE 1

ITS sustained campaign against corruption, 40% corruption, price rise, unemployment, and governance-deficit seems to have had an impact on the voters. Many senior BJP leaders, including ministers and the party's national general secretary C T Ravi, lost, indicating that apart from local factors, there was anger against the ruling party and its leaders and BJP's last-minute efforts made no impact.

BJP's experiment of fielding a large number of new faces to beat anti-incumbency and its social engineering of increasing reservation quota failed to impress the voters. They were also not swayed by emotional issues, which took centre-stage in the political debate at the fag end of electioneering, while communal issues that hogged the headlines for several months seem to have had an impact on the voters, while side-tracking what BJP termed as its development agenda. Unlike in 2018, when BJP won 104 seats, this time its Lingayat strongman B S Yediyurappa was not at the helm of affairs as the party went to polls with Basavaraj Bommai as the CM.

Ever since Yediyurappa resigned as CM in 2021, Congress made concerted attempts to woo the dominant Lingayat community back into its fold. That effort seems to have paid off. However, former CM Jagadish Shettar, a Lingayat leader, who left BJP

and contested elections as a Congress candidate failed to retain his seat.

BJP had heavily depended on Prime Minister Narendra Modi's charisma and its central leadership and its candidates were announced just days before the filing of nominations giving them hardly any time to prepare, while Congress was working on the ground much ahead. At one point, it looked as though Congress state leaders were pitted against the might of BJP's central leadership. The PM addressed 19 rallies and six roadshows, including in Bengaluru, in the last leg of electioneering.

As soon as results started coming in, Congress got into a celebratory mood with workers dancing outside its state headquarters and leaders talking about government formation. It will soon start the process of electing the legislature party leader and next CM, which is a next big challenge.

For its part, the BJP conceded defeat much before the final results came in. "I will take full responsibility for the defeat," said Bommai, who won for the fourth time from his home constituency Shiggaon in Haveri district. "We accept the verdict of the people of Karnataka with due respect."

While the BJP leaders will introspect on the reasons for the defeat, the results have put a big question mark on JD(S)'s future and its wherewithal to fight national parties.

EXPRESS NEWS SERVICE

@ Coimbatore

COIMBATORE City police arrested two gangs for allegedly selling sedative drugs to youngsters, especially students and seized around 180 painkillers from them.

As per police, in the first case, six suspects were booked and four, K Ganeshbabu (24) of Velandipalayam, K Saravanan (31) of Elango Nagar in Avarampalayam, K Ganeshkumar (31) from Edaiyarpalayam and J John Joseph (31) of Highways

colony on Tiruchy Road, were arrested for possessing the painkillers. Police is on lookout for Manisekar from Kuniyamathur and K Kannan from Siddhapudur.

The police said that the suspects were allegedly involved in drug sales near a temple in Gandhi Nagar in Bazaar station limit and based on information, police rushed to the spot to arrest them, but two of them managed to escape. Police seized the pills and a van.

In another incident in Peela-

medu police limit, three men, P Sujith (25) of Avarampalayam, D Sivasuriyan (23) of Peelamedu and V Venkateshkumar (22) of Puliyakulam, were arrested by the police on Friday evening, while they were allegedly involved in drug sale near near Corporation park in Shoba Nagar in Avarampalayam. Police seized 100 tablets from them.

All seven suspects were booked under the provisions of NDPS Act and remanded to the prison.



Two held for possessing country-made guns illegally

EXPRESS NEWS SERVICE @ Erode

THE district police arrested two people for possession of unlicensed country-made guns near Gobichettipalayam in Erode.

The accused were identified as A Boopathy (25) a farmer

from Amman Nagar in KN Palayam and Ponnambalam (44) of Kongarpalayam who runs a poultry farm.

Police said Boopathy was held on suspicion as he fled from the police during a check in KN Palayam for illegal possession of unlicensed country-

Protest over irregular drinking water supply

EXPRESS NEWS SERVICE @ Erode

AROUND 100 residents from Nanjai in Gobichettipalayam staged a road blockade near Gobichettipalayam in Erode district on Saturday demanding consistent drinking water supply to the area.

According to sources, drinking water was not supplied to Nanjai Gobichettipalayam for over 15 days, following which the residents staged the road blockade.

"Drinking water is supplied to the area from Bhavani river. In this situation, water was not supplied to us for two weeks, due to which we have to travel long distance to get drinking water. We have also lodged a complaint with the Panchayat administration in this regard, but the issue was not addressed."

Upon receiving information, Gobichettipalayam police rushed to the spot and held talks with the protestors. The police assured to take action through the relevant authorities in this regard, following which the protestors dispersed. The traffic was disrupted for a while due to the protests.

Gobichettipalayam Police Inspector T Shanmugavelu said, "Action was taken to supply drinking water to that area immediately through local administration."

'DOOR CLOSED FOR BJP IN SOUTH INDIA'

Erode: Commenting on the Karnataka Assembly election results, Dravidar Kazhagam chief K Veeramani said that the BJP's door to South India has closed. Speaking to the media persons after the Dravidar Kazhagam General Committee meeting in Erode on Saturday, K Veeramani said, "The Karnataka election results declared that saffron party have no place in the south. The state opened a door for BJP, which wanted to establish a foothold in South India. However, they closed that door now." He further said that BJP survives only through media propaganda and alleged that the party had plans to buy MLAs in the Karnataka election. "A few days ago, in a statement released by the party functionaries in Karnataka, they said that we will form the government even if we lose. BJP planned to buy MLAs in Karnataka through money power. But the people of Karnataka did not give it a chance." Veeramani said.

made guns, following complaints on Friday evening.

Upon inquiry, the police found that he owned a unlicensed country-made gun and after further investigation, police arrested Ponnambalam, who was allegedly hiding a country-made gun in his poul-

try farm. Both their weapons were confiscated.

Following a statement by Ponnambalam, police are in search K Karuppassamy and A Periyasamy from Kongarpalayam, who also allegedly have unlicensed country-made guns.

GOVERNMENT OF INDIA, MINISTRY OF CORPORATE AFFAIRS
O/o, THE OFFICIAL LIQUIDATOR, HIGH COURT, MADRAS
"Corporate Bhavan" 2nd Floor, No. 29, Rajaji Salai, Chennai-600001.
Telephone No: 044-25271149/25271151

Website: www.mca.gov.in, Email: olmadras@gmail.com

IN THE HIGH COURT OF JUDICATURE AT MADRAS
ORIGINAL JURISDICTION

IN THE MATTER OF

M/S. ALSA CONSTRUCTIONS & HOUSING LIMITED
(In Liquidation)

Company Petition No. 339 of 1999

NOTICE TO FLAT PURCHASER AND OTHER INVESTORS

Pursuant to the orders of Hon'ble High Court, Madras dated 28.04.2023 in C.A.No. 383 of 2022 in C.P.No. 339/1999, notice is hereby given to all the allottees and investors of the above named company by the undersigned that all the allottees / creditors/investors of M/s. Alsa Constructions & Housing Limited are requested to attend the meeting at the O/o the undersigned as per the schedule hereunder to place their view.

S. NO.	NAME OF ALLOTTEES / CREDITORS	DATE AND TIME OF MEETING
1.	Allottees Kerala - Alsa Woodhaven - Cochin	18.05.2023 at 10.30 A.M.
2.	Alsa Sundale Cochin	
3.	Alsa-Bayville - Calicut	
4.	Alsa Sunny Brooke - Row House - Bangalore	
5.	Alsa - Sunny Brooke - Bangalore	
6.	Sriperumbudur Project	
7.	Alsa Townville - Block - B - Valasaravakkam	19.05.2023 at 11.30 A.M.
8.	Alsa - Townville - Block - C - Valasaravakkam	
9.	PROJECT : TOWNVILLE Mahabalipuram Windstar Haven Willow Park Birch Wood Fernbrooke Hillhurst Peters Road	
10.	Unsecured Creditors	

DATED AT CHENNAI THIS THE 8th DAY OF MAY, 2023.

Sd/-
KEERTHI THEJ.N
OFFICIAL LIQUIDATOR (I/C),
HIGH COURT, MADRAS

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF SARASWATI UDYOG INDIA LIMITED (IN LIQUIDATION)		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Saraswati Udyog India Limited
2.	Date of incorporation of corporate debtor	03-01-1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Coimbatore
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U02102721992PLC003585
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 163, Thirunagar Colony, Erode, Tamil Nadu - 638 003. Principal Office/Factory: Kabilarmalai- Thidumal Rd, Periasolipalayam, Paramthi Velur, Namakkal, Tamil Nadu- 637 204.
6.	Date of closure of Insolvency Resolution Process	08-05-2023
7.	Liquidation commencement date of corporate debtor	09-05-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Gopalsamy Ganesh Babu, Registration No. IBBI/IPA-002/IP-N00246/2017-18/10731
9.	Address and e-mail of the liquidator, as registered with the Board	986, H Block, 24th Street, Anna Nagar West, Chennai - 600 040, babu@finrespro.com
10.	Address and e-mail to be used for correspondence with the liquidator	986, H Block, 24th Street, Anna Nagar West, Chennai - 600 040, ganeshbabugopal007@gmail.com
11.	Last date for submission of claims	08-06-2023

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the SARASWATI UDYOG INDIA LIMITED on 09-05-2023. The stakeholders of SARASWATI UDYOG INDIA LIMITED are hereby called upon to submit a proof of their claims with proof on or before 08th June, 2023 to the liquidator at the address mentioned against Item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
GOPALSAMY GANESH BABU
LIQUIDATOR OF SARASWATI UDYOG INDIA LIMITED
Registration No. IBBI/IPA-002/IP-N00246/2017-18/10731

Date:13-05-2023
Place: Chennai.

KONKAN RAILWAY CORPORATION LTD
(A Government of India Undertaking)
Head Office: Udhampur- Srinagar - Baramulla Rail Link
Project Satyam Complex, Marble Market, Greater Kailash P.O
Sainik Colony, Jammu 180011, Jammu & Kashmir,
Tel: +91-191-2484778

OPEN E-TENDER
(Tender Notice No. KR-PD-JK-EL-T-1-2023 Dated: 03/05/2023).
Konkan Railway Corporation Ltd. invites "Supply, Installation, Commissioning and AMC for 05 years of dynamic illumination/façade lighting system of the main Chenab Bridge, Anji Bridge and Five nos. Railway Stations i.e. Reasi, Bakkal, Dugga, Sawalakote and Sangaldan on Katra-Dharam section of Udhampur-Srinagar-Baramulla Rail Link Project (J&K)." **Approx. Cost of the work: ₹ 24.03 Cr. Completion period of contract: 05 months. Submission of Tender: 05/06/2023 up to 15:00 hrs. Opening of Tender: 05/06/2023 @ 15:30 hrs. Cost of Tender Form: Nil. Earnest Money: ₹ 13,51,800/-** to be submitted through online payment modes available on IREPS Portal only. For further details and updates please visit <https://www.ireps.gov.in> Amendments/ Corrigendum, if any would be hosted on the above website only.

ORIGINAL LAND / PROPERTY DOCUMENT LOST
Achamma Joseph (Aadhar Card 255403969865) D/o Joseph, W/O. Mathew, (aged about 55 years) residing at Tirupur do hereby inform to the General Public that I have lost the original land document On 25.04.2023, when I got the document from my house and got down from Tirupur Old Busstand to Palladam Busstand, the said original document number 1605 / 1991 (Registered Date: 19.06.1991) was missing. If anyone finds the said document, please contact me over phone no 94884 41549 or at the following residential address.
Achamma Joseph
2 / 459 , Vinayakar Kovil Street, iduvai Road, Andipalayam Tirupur - 641 687

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BEFORE THE DEBTS RECOVERY TRIBUNAL, COIMBATORE O.A.No.55/2023
M/s.BANK OF INDIA UTHAGAMANDALAM BRANCH
No.88, Walsham Road, Green Fields, Uthagamandalam, The Nilgiris
...Applicant

-Vs-
3.Mrs.N.Sathyaveni,
W/o.Mr.B.T.Senthilkumar D2, Inspector Quarters, Tent Hill, Balacalva,Coonoor - 643001, The Nilgiris.
...Defendant

NOTICE TO DEFENDANTS
The applicant bank had instituted an application before the **Debts recovery Tribunal, Coimbatore** against you and for recovery of a sum of **Rs.47,42,584.27/-** with future interest and costs and the same is posted on **19.05.2023** before this Tribunal situated at Ex-Services Centre, Jawans Bhawan, Opp. District Court, 2nd & 3rd Floor, Coimbatore-641018. You are hereby called upon to appear either in person or through an advocate on **19.05.2023 at 11.00 AM** before the said Tribunal without fail. Failing which the matter will be decided in your absence.

SINDHU.S. VIJAYBALU. S. B. S. MOHAN. M. SIVAKUMAR. Advocates,
No 110, Ar. Em.Ve. Building, 2nd Floor, Lokmanya Street (West), R.S. Puram, Coimbatore - 641 002.
CELL No.+91 9944304196.

BEFORE THE DEBTS RECOVERY TRIBUNAL, COIMBATORE O.A.No.132/2022
M/s. BANK OF INDIA TIRUPPUR SME BRANCH
No.18, Harini Center, Nehru Street, Khadarpet, Tiruppur - 641601.
...Applicant

-Vs-
1.M/s. ZEBBA KNIT WEARS,
No.56, K.P.N Colony 2nd Street, Tiruppur - 641601.
2.Mr.M.Mohammed Zubair,
S/o.Mr.Mohammed Ishaq, No.56, K.P.N Colony 2nd Street, Tiruppur - 641601.
3.Ms.Shahidha,
W/o.Mr.Mohammed Ishaq, No.56, K.P.N Colony 2nd Street, Tiruppur - 641601.
...Defendants

NOTICE TO DEFENDANTS
The applicant bank had instituted an application before the **Debts Recovery Tribunal, Coimbatore** against you and for recovery of a sum of **Rs.44,17,375.67** with future interest and costs and the same is posted on **15.05.2023** before this Tribunal situated at Ex-Services Centre, Jawans Bhawan, Opp. District Court, 2nd & 3rd Floor, Coimbatore-641018. You are hereby called upon to appear either in person or through an advocate on **15.05.2023 at 11.00 AM** before the said Tribunal without fail. Failing which the matter will be decided in your absence.

Sindhu.S. Vijaybalu. S. B. S. Mohan, M. Sivakumar, Advocates,
No. 110, AR. EM.VE. Building, 2nd Floor, Lokmanya Street (West), R.S. Puram, Coimbatore - 641 002.
Cell No.+91 9944304196.

BEFORE THE DEBTS RECOVERY TRIBUNAL, COIMBATORE O.A.No.792/2022
M/s.Bank of India, Tiruppur SME Branch,
No.1(3), J.S.Arcade, Avinashi Road Junction, Kumar Nagar, Tiruppur - 641 603.
...Applicant

-Vs-
1. M/s.Sona Enterprises,
S.No.462/43, Moogambigai Nagar, Palavanjipalayam, KNP Colony, Tiruppur - 641 608.
(Or) S.No.703/1, Shastri Nagar, Chandrapuram, KNP Colony Post, Tiruppur - 641 608.
2. Mr.K.Senthilkumar,
A.J.Apartments, Kamachi Nagar, Rakkiyapalayam, Tiruppur - 641 606.
3. Mrs.S.Sheela,
W/o.Mr.K.Senthilkumar, A.J.Apartments, Kamachi Nagar, Rakkiyapalayam, Tiruppur - 641 606. ...Defendants

NOTICE TO DEFENDANTS
The applicant bank had instituted an application before the **Debts recovery Tribunal, Coimbatore** against you and for recovery of a sum of **Rs.63.43.278.77** with future interest and costs and the same is posted on **03.07.2023** before this Tribunal situated at Ex-Services Centre,Jawans Bhawan, Opp. District Court, 2nd & 3rd Floor, Coimbatore- 641 018. You are hereby called upon to appear either in person or through an advocate on **03.07.2023 at 11.00 AM** before the said Tribunal without fail. Failing which the matter will be decided in your absence.

Sindhu.S. Vijaybalu. S. B. S. Mohan, M. Sivakumar, Advocates,
No.110, AR. EM.VE. Building, 2nd Floor, Lokmanya Street (West), R.S.Puram, Coimbatore - 641 002.
Cell No.+91 99443 04196;

epaper.newindianexpress.com

ஆளுநர் ஆர்.என்.ரவி
கொடைக்கானல் பயணம்

பி.எட்., எம்.எட். படிப்புகள்:
 ஜூன் 2-ஆவது வாரத்தில் இறுதித் தேர்வு

5 மாநிலப் பேரவைத் தேர்தலுக்கு
கர்நாடக வெற்றி முன்னோடி

விளாத்திகுளம் அருகே
கண்மாய் நீரில் மூழ்கி 3 சிறுவர்கள் உயிரிழப்பு

வி.சி.க., விருதுகள் அறிவிப்பு

பெரியார் விருது - து.ராஜா,
காமராஜர் விருது - மு. அப்பாவு

தல் அப்போதும் படுகிறோம்.

‘பெருமைச் சுடர்’ விருது மார்க்சிஸ்ட் (லெனினிஸ்ட்) சுட்சி அகில இந்திய பொதுச் செயலர் திபக்சர் பட்டாச்சார்யாவவுக்கும், ‘பெரியார் ஒளி’ விருது இந்திய கம்யூனிஸ்ட் கட்சியின் தேசிய பொதுச் செயலர் துராஜா வவுக்கும் வழங்கப்பட்ட உள்ளது.

‘காமராஜர் சுதிரி’ விருது சுட்டப்பிரேவலத் தலைவர் அப்பாவு, ‘அயோத்யா’ திதாசர் ‘அதவன்’ விருது தில்லிமோவன் முன்னாள் அம்மச்சர் ராஜேந்திர பால் செனத், ‘மார்க்சம் மாமணி’ விருது மார்க்சிஸ்ட் கம்யூனிஸ்ட் கட்சி மாநிலச் செயலர் கே.பாலசுபிரநுஷன், ‘கார்யதேமில்லத் பிறை’ விருது பெஸ் தானுல் சுட்டப்பல்செவல், முன்னாள் துணைதேர்தல் முன்னாள் கோபால், ‘செம்மொழி ஞாபிறி’ விருது தமிழறிஞர் தாயம்மாள் அறவாணன் ஆகிய யோருக்கு வழங்கப்பட்டும், விருது வழங்கும் விபர சென்னையில் மே 28- அம் தேதி நடைபெறும் என்று அவர் தெரிவித்தார்.

இந்தியாவை நம்பிக்கையுடன் எதிர்நோக்கும் உலகம்

ஆளுநர் ஆர்.என்.ரவி

அரசுப் பேருந்துகளில் பெண்களின் பயணம் 68 சதவீதமாக உயர்வு

தமிழகத்தில் ஐஏஎஸ் அதிகாரிகள் 14 பேர் பணியிட மாற்றம்

படகு கவிழ்ந்து
கடலில் தத்தளித்த

நல்ல வசதிகள் தீவிர அருகே பங்குத காற்றில் பருக சனிப்பந்தில், 4 மீளவர்களுமாயமாணாது மயங்காது, இதுதொடர்பாக கலேவார பாதாபுக்கு குழை போலேவாரபருகதுகால் தெரிவிக்கப்படுதேயும் பதிலிராபருகதுகால் தெரிவிக்கப்படுதேயும், சனிக்கிழமை அதிதாணை பெருவாரி 4 பெரும கலில் தத்தளிப்பது மயங்காது, அவர்களை சமீபவர்க்கா மீட்டுக அழைத்து வந்தார், 4 பெரும துத்துத்துக் கருத்துமவமைக்கு சிங்கிசைக்கு அழைத்துக் கருத்துமவமைக்கு, இதுகுறித்து கலேவார பாதாபு குழை காலம் அப்பவார்க் காரால் விசாரணை நடைபெறியுள்ளது.



அமிர்தா விஸ்வ வித்யா பீடத்தில் சனிக்கிழமை நடைபெற்ற நிகழ்ச்சியில் பேசுகிறார் ஆளுநர் ஆர்.என்.ரவி

பெண்களின் பயணம்
அமைச்சர் சா.சி. சிவசங்கர்



தஞ்சாவூர் புதிய பேருந்து நிலையத்தில் ஜிபி
கருவி பொருத்தப்பட்ட பேருந்தை சனிக்கிழ
தொடக்கி வைத்து, அதன் செயல்பாட்டை
பார்வையிட்டு, ஒட்டுநரிடம் கேட்டறிந்த
போக்குவரத்துத் துறை அமைச்சர் சா.சி. சிவசண்

நிதிக்ச்சியில், மாவட்ட ஆட்சியர் தினேஷ் பொன்னராஜ் ஆலிவர், சட்டப்பேரவை உறுப்பினர்கள் துவர. சந்திரசேகரன் (திருவையாறு) சர்க்காட்டை க. அன்பழகன் (கும்பகோணம்), மேயர் சண். ராமநாதன் உள்ளிட்டோர் கலந்து கொண்டனர்.



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படிவம் - b		
பொது அறிவிப்பு		
(இந்திய திவால் மற்றும் திவால் வாரியம் (திவால் செயல்முறை) ஒழுங்குமுறைகள், 2016 இன் ஒழுங்குமுறை 12)		
சரஸ்வதி உத்யோக இந்தியா லிமிடெட் பங்குதாரர்களின் கவனத்திற்கு (கலைப்பு நிலையில்)		
வ. எண்.	விவரங்கள்	விவரங்கள்
1.	பெருநிறுவனக் கடன்தாரர் பெயர்	சரஸ்வதி உத்யோக இந்தியா லிமிடெட்.
2.	பெருநிறுவனக் கடன்தாரர் வணிகம் தொடர்பாகிய நான்	30-01-1992
3.	பெருநிறுவனக் கடன்தாரரின் வணிகம் பற்றி செய்யப்பட்டது / தொடரப்பட்டது	நிறுவனப் பதிவாளர்-கோயம்புத்தூர்
4.	பெருநிறுவனக் கடன்தாரரின் பெருநிறுவன அடையாளம் / நிறுவனப் பெறுதல் எண்/ அடையாள எண்.	U02102TZ1992PLC003585
5.	பெருநிறுவனக் கடன்தாரரின் பதில் அலுவலகம் மற்றும் முதன்மை அலுவலகம் (ஒரேதரம் இருப்பின்) முகவரி	பதில் அலுவலகம்: 163, திருநகர் காவலி, ஈரோடு, தமிழ்நாடு - 638 003. முதன்மை அலுவலகம் / தொடர்புநகரவை: கோயம்புத்தூர் - திருவள்ளூர், பெரியபேரவிலாளகம், புராதனத் தீவோன், நாமக்கல், தமிழ்நாடு - 637 204.
6.	திவால் நடைமுறை முடிவு நான்	08-05-2023
7.	பெருநிறுவனத்தின் கலைப்பு நிலை அறிவிப்பு நான்	09-05-2023
8.	விக்கிசிபி.டி.எக்ஸ் செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதவி எண்	கோயம்புத்தூர் கணினிப் பாபு, பதிவுதரவு எண் IBB/I-002/IP-N00246/2017-18/10731
9.	கருத்துப்போக்கில் பதில் செய்யப்பட்டுள்ளது. விக்கிசிபி.டி.எக்ஸ் முகவரி மற்றும் மின்னஞ்சல் முகவரி	9896, எச் பிளாக், 24வது தெரு, சென்னை - 600 040, babu@finespro.com
10.	விக்கிசிபி.டி.எக்ஸ் கடிதம் பரிசீலனாத்திற்குப் பயன்படுத்தப்பட வேண்டிய முகவரி மற்றும் மின்னஞ்சல் முகவரி	9896, H பிளாக், 24வது தெரு, சென்னைக்கு மேற்கு, சென்னை - 600 040, ganeshtabagupola007@gmail.com
11.	உரிமையாளர்களைச் சம்பந்தப்படுத்துகின்ற கலைப்பு தேதி	08-06-2023
சரஸ்வதி உத்யோக இந்தியா லிமிடெட், நிறுவனத்தை 09-05-2023 அன்று கலைக்க வேண்டிய தேதியை நிறுவனம் எட்டி தீர்ப்பாயம் உத்தரவிட்டுள்ளது.		
சரஸ்வதி உத்யோக இந்தியா லிமிடெட் நிறுவனத்தின் Stakeholder 08-06-2023 அன்று அனுப்பிய கடிதம் குறித்தும் தங்கள் உரிமையாளர்களை அதுதாருதல் எக்ஸ்சிபி.டி.எக்ஸ் பெற்று எண் 10-ம் குறிப்பிடப்பட்டுள்ள முகவரிமீது சம்பந்திக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.		
நீதிக்கூட வழங்குதல்கள் தங்கள் உரிமையாளர்களை அதுதாருதல் மின்னஞ்சல் வழக்கில் மாட்டும் சம்பந்திக்கு வேண்டும். மற்ற அனைத்து கூட வழங்குதல்களும் உரிமையாளர்களை அதுதாருதல் என்றே இல்லாவிட்டால், தங்கள் முகவரிமீது அனுப்பிய மின்னஞ்சல் முறைப்பாடு சம்பந்திக்குகிறது.		
உரிமையாளர்களைச் சம்பந்திக்குகின்ற தவறான அல்லது தவறாக வழங்குதல் அதுதாருதல் சம்பந்திக்குகிறது அதுமற்ற விதிகப்படி.		
நீதிக்கூட வழங்குதல்கள் போது ஒரு Stakeholder தனது உரிமையாளர்களை அதுதாருதல் சம்பந்திக்குகிறது என்றால், திவால் சம்பந்திக்குதல் தீர்மானிப்பதற்கு திவால் தீர்வு செயல்முறைப்போல் போது அதுமைய Stakeholder சம்பந்திக்கு உரிமையாளர்களை மற்றும் திவால் வாரியம் (காப்புப்பேர்டு நபர்களுக்கான திவால் தீர்வு செயல்முறை) ஒழுங்குமுறைகள், 2016, பிரிவு 38 இன் தீர்மானிக்கப்பட்டதற்கான கட்டுப்பாடு.		
கோயம்புத்தூர் கணினிப் பாபு, சரஸ்வதி உத்யோக இந்தியா லிமிடெட், விக்கிசிபி.டி.எக்ஸ், பதிவு எண். IBB/I-002/IP-N00246/2017-18/10731.		